

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 262 of 2014**

**Dated : 12<sup>th</sup> January, 2015**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**Punjab State Transmission Corporation Ltd. .... Appellant(s)  
Versus  
Punjab State Electricity Regulatory Commission & Anr. ....  
Respondent(s)**

Counsel for the Appellant (s) : Mr. M. G. Ramachandran

Counsel for the Respondent (s) : -

**ORDER**

The learned counsel for the Respondent No.1 prays for and is granted two weeks time to file reply / counter affidavit to the appeal memo. Rejoinder, if any, may be filed within a week thereafter.

List the appeal for hearing on **04<sup>th</sup> February, 2014.**

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**

sh/jp